

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 517/2022

In the matter of:

D S Kataria & Ors

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

NDOH:-15.03.2023

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Filed by:

New Delhi:


(Dr. B.M.S. Reddy)

Sr. Environmental Engineer

Dated: 16.03.2023

Delhi Pollution Control Committee

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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In the matter of:

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**RESPONSE ON BEHALF OF DELHI POLLUTION CONTROL
COMMITTEE IN COMPLIANCE TO THE ORDER DATED
06.01.2023.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 08.09.2022 and was pleased to constitute a Joint Committee of DDA, DPCC and Deputy Magistrate (South West), Delhi to verify the factual position about the issue raised by the applicant adjacent to Sector E-2 on the southern side of the residential society.
2. That in compliance with the order dated 08.09.2022, DPCC filed the action taken report through email dated 26.12.2022, which is available on the records of this Hon'ble Tribunal.
3. That, this Hon'ble Tribunal considered the report of DPCC on 06.01.2023 and pleased to directed GNCTD, DDA, MCD, DPCC and DM (South West) to file individual reply/ response.
4. That, DPCC vide directions dated 23.12.2022 directed DDA as under:-
 - (a) Take action to prevent road emissions by blacktopping it and provision of adequate sprinkling on roadside,

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- (b) Removal of illegal dumping of C&D waste from the site and keep strict vigil regularly so that illegal dumping of malba/waste doesn't reoccur in future
- (c) Install barricade to restrict movement of heavy vehicles, in consultation with the Traffic police and local administration.
5. That, DPCC also directed to the Deputy Commissioner (Nazafgarh Zone), Municipal Corporation of Delhi on 23.12.2022 to take immediate steps for removal of the illegal dumping of C&D waste from the site and keep strict vigil regularly so that illegal dumping of malba/waste doesn't reoccur in future.
6. That, an email was sent to DDA, MCD, SDM (Vasant Vihar) and the Department of Environment of GNCTD on 13.01.2023 for taking necessary action as per the directions passed by this Hon'ble Green Tribunal on 06.01.2023. Through the said email, order dated 06.01.2023 passed by this Hon'ble Tribunal and inspection report of the Joint Committee were also sent to the said agencies.
7. That, another email was again sent to concerned departments on 22.02.2023 asking them to submit a compliance report in the said matter at the earliest. Further both DDA and MCD have been asked to file ATR before Hon'ble Green Tribunal directly in compliance of the orders of Hon'ble NGT dated 06/01/2023.
8. That in light of the above facts it is most respectfully prayed that the answering respondent (DPCC) may be deleted from the array of parties as it is neither a necessary nor is required respondent in regard to the adjudication of the present dispute.

Prayed accordingly,

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(Dr. B.M.S. Reddy)

Sr. Environmental Engineer

Delhi Pollution Control Committee

Dated: 0.03.2023